

Delhi High Court Directs Centre, KVS To Sanction Posts Of 987 Special Educators In Kendriya Vidyalayas

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IN THE HIGH COURT OF DELHI AT NEW DELHI
SATISH CHANDRA SHARMA; CJ., SUBRAMONIUM PRASAD; J.
W.P.(C) 5916/2022; 17.11.2022

SOCIAL JURIST, A CIVIL RIGHTS GROUP versus KENDRIYA VIDYALAYA SANGATHAN & ANR.

Petitioner Through: Mr. Ashok Agarwal, Mr. Kumar Utkarsh, Mr. Manoj Kumar, Advocates

Respondents Through: Mr. S. Rajappa, Mr. R. Gowrishankar, Advocates for R-1 Mr. Piyush Beriwal, Mr. Sahaj Garg, Mr. Rishav Dubey, Ms. Divya Srivastava, Mr. Sahaj Garg, Advocates for UOI

ORDER

1. Learned Counsel for the Kendriya Vidyalaya Sangathan has furnished details in respect of all the Kendriya Vidyalayas running in the country and the number of special educators that are required to be appointed to cater to the needs of 5,625 special children. It has been pointed out that the Kendriya Vidyalaya Sangathan has engaged 40 special educators on contractual basis and the total number of special educators who are to be engaged is 987, meaning thereby, the Kendriya Vidyalaya Sangathan has to create posts to appoint special educators.
2. At this stage, it has been pointed out by the learned Counsel for the Petitioner that in exercise of powers under Section 20 of the Right of Children to Free and Compulsory Education Act, 2009, the Government has laid down the criteria of appointment of special educators and it is now mandatory for each and every school to appoint special educators for special children.
3. As has been informed by the learned Counsel for the Kendriya Vidyalaya Sangathan, they need to appoint 987 special educators. In order to enable the Kendriya Vidyalaya Sangathan to appoint 987 special educators, eight weeks' time is granted to the Kendriya Vidyalaya Sangathan and to the Union of India to sanction the post of 987 special educators.
4. List on 07.03.2023.

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